

(a) whether it is a fact that the nodal agency of the State Government of Maharashtra has submitted a proposal under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM);

(b) whether it is also a fact that the State Government of Maharashtra has asked for augmentation of the total outlay under the scheme from Rs. 5055.55 crores to Rs. 9903.59 crores; and

(c) whether it is also a fact that the projects are related to development and protection of Mithi river and the delay in deciding on the proposal is likely to cause considerable loss of life and property in the coming monsoon?

THE MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY) : (a) Yes, Sir. Mumbai Metropolitan Regional Development Authority (MMRDA), the State Level Nodal Agency (SLNA) for the State of Maharashtra has submitted 162 projects for funding under Urban Infrastructure and Governance (UIG) component of Jawaharlal Nehru National Urban Renewal Mission (JNNURM).

(b) Yes, Sir.

(c) It is fact that the Government of Maharashtra has submitted for approval of a project titled "Development and protection of Mithi River and its surroundings - Phase-II" which is under consideration. Further, over and above the allocation of Maharashtra under UIG component of JNNURM, Government of India has approved the Brihan Mumbai Storm Water Drainage (BRIMSTOWAD) project for improving storm water drainage system for Mumbai city with 100% central assistance of Rs. 1200.53 crore. Also, Government of Maharashtra has completed the works on the project entitled "Development and protection of Mithi River and its surrounding, phase-I" involving deepening, widening, retaining wall, service roads etc. as a result of which the major bottle-necks in the flow of Mithi River and Vakola Nallah have been removed and the river has been adequately widened in the entire stretch from Mahim Causeway to Vihar lake resulting in the Substantially improved draining capacity of Mithi River and minimising of events of storm water flooding.

Relaxation by DDA

3615. SHRI MOHAMMED ADEEB :

SHRI SABIR ALI :

Will the Minister of URBAN DEVELOPMENT be pleased to refer to answer to Unstarred Question 1155 given in the Rajya Sabha on 26th February, 2009 and state :

(a) what progress has so far been made in the matter; and

(b) by when the matter is likely to be resolved finally?

THE MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY) : (a) and (b) The Unstarred Question No. 1155 related to the issue of certain relaxation in the 2006 scheme of execution of Conveyance Deed in the name of purchaser/GPA holder in respect of the flats allotted by DDA on freehold basis after 1992. More information has since been collected. However, since the issues involved are complex, consultations are going on with the DDA. All efforts to expedite the decision shall be made. No time frame can be indicated at this stage.